

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**Appeal no. 86 of 2013**

**Dated : 22<sup>nd</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Karnataka Power Transmission Corporation Ltd.  
& Ors. ...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission  
& Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Ms. Swapna Seshadri**

**Counsel for the Respondent(s):**

**ORDER**

**Admit.** Issue notice to both the Respondents returnable on 22.05.2013. Registry is also directed to issue notice. Dasti service is permitted.

Post the matter for hearing on **22.05.2013 at Chennai Circuit Bench.** In the meantime, the Learned Counsel for the Respondents are directed to file their respective reply on or before 17.05.2013 after serving copy on the other side. The Learned Counsel for the Appellant is at liberty to file rejoinder, if any.

**(V.J. Talwar)  
Technical Member  
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**(Justice M. Karpaga Vinayagam)  
Chairperson**